

ITEM NO.17

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.880/2023

(Arising out of impugned final judgment and order dated 14-09-2021 in CRLA No. 24/2017 passed by the High Court of Judicature at Allahabad)

POOJA & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 989/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 990/2023 - EXEMPTION FROM FILING O.T.)

Date : 11-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Dr. Sushil Balwada, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Rahul Singh Chauhan, Adv.
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR